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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF JULY, 2001

Review Application no.27 of 2001

*In OA. No. 850 to 858/2000*

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MR.S.BISWAS, MEMBER(A)

Union of India through  
Chief Commercial Manager Refunds  
Northern railway, Baroda House  
New Delhi & Ors

... Applicant

Versus

R.K.Yadava and Ors

... Respondents

O R D E R

By this review application applicants have prayed to modify the order dated 3.8.2000 disposing of a bunch of OAs (no.850 to 858 of 2000) the direction given was that respondent no.7 Senior Traffic Inspector Accounts, Northern Railway Kanpur shall consider ~~and~~ and decide the representations of the applicants after giving them opportunity of hearing. The contention is that respondent no.4 Senior Divisional Commercial Manager, Northern Railway, Kanpur or respondent no.5 Chief Traffic Manager Northern Railway Kanpur are the Competent Authority. On the ground mentioned above it does not appear to be an error apparent on the face of the record requiring review of the order. The direction was given to respondent no.7 on the basis of the averments made in the OAs that representations was filed before Senior Traffic Inspector. If he is not competent authority the representations could have <sup>been</sup> sent by him to the appropriate and competent authority and

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without causing any delay the representations could have been decided. In substance the direction contained in the order is that applicants should have been heard before ~~they~~ were made liable to pay any amount which should have been complied by the respondents through competent authority.

With these observations and clarification the review is liable to be rejected.

*S. Biswas*  
MEMBER(A)

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VICE CHAIRMAN

Dated: 9.7.2001

Uv/